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REGISTRARS' SECRETARIAT
 No. 22 Date 22-4-19
 R(SJ) DR(Ltgn.) CM
 R(R&C) PWO A
 R(J) P. Secol D
 R(A) APW/O. IO G
 R(F) Chief Ltr. G
 Addl.R(GA) File E
 REGISTRAR GENERAL

F.No.A-12026/16/2018-Ad.I
 Government of India
 Ministry of Finance
 Department of Revenue

New Delhi, Room No:77-A, North Block, New Delhi.

Dated the 16th April, 2019.OFFICE MEMORANDUM

Subject: Advertisement for filling up of one post of Vice-Chairman in Additional Bench of the Authority for Advance Rulings(Income Tax), at the National Capital Region(NCR)– Reg.

The Authority for Advance Rulings has been constituted in order to provide the facility of ascertaining the Income-tax liability of a tax-payer, to plan their Income-tax affairs well in advance and to avoid long drawn and expensive litigation under the Income-tax Act, 1961.

2. #Eligibility:-

As per Section 245-O of the Income Tax Act, the Authority shall consist of a Vice-Chairman, who has been Judge of a High Court.

3. #Pay and allowances:-

The Vice Chairman shall be entitled to a monthly salary at the Apex scale:

Provided that such salary, which together with the pension and pension equivalent of any other form of retirement benefit, shall not exceed the last pay drawn by him before retirement as a Judge of High Court.

The Vice-Chairman shall be entitled to allowances at the same rate as is admissible to him as a Judge of a High Court.

4. #Tenure of Office:-

The Vice Chairman shall hold office as such for a term of three years from the date on which he enters upon his office but shall be eligible for re-appointment for another term of three years. Provided that no Vice Chairman shall hold office as such after he has attained the age of sixty five years.

(# This would be subject to the order passed by the Supreme Court in this case including W.P(C) No 279/2017 (Ms.Kudrat Sandhu Vs. Union of India or decision of the Government at a later stage).